GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:2631 ANSWERED ON:11.03.2011 ADMISSION IN MEDICAL AND DENTAL COLLEGES Jagannath Dr. M.;Karunakaran Shri P.;Sudhakaran Shri K.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether any guidelines have been laid down for the admission of students in various medical and dental courses to be followed by medical and dental colleges across the country;
- (b) if so, the details thereof alongwith the measures taken for their proper compliance;
- (c) the relaxation/exemption provided to the students belonging to the weaker sections of the society including Scheduled Cast and Scheduled Tribes for admission in such courses;
- (d) whether the Supreme Court has made any observation regarding the admission of poor medical students free of cost against the management quota even if this requires waving statutory regulations;
- (e) if so, the details thereof alongwith the action taken in this regard; and
- (f) the steps taken/proposed to open new educational health institutions in the rural and tribal dominated areas of the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRIVEDI)

- (a) & (b): Yes. Medical Council of India's Regulations on Graduate Medical Education, 1997 & Postgraduate Medical Education Regulations, 2000 and Dental Council of India's BDS Course Regulation 2007 & MDS Course Regulation 2007 have prescribed the eligibility criteria for admission of students in various medical and dental courses which are statutory and binding in character and are to be followed by all medical and dental colleges in the country respectively.
- (c): 15% reservation for SC, 7.5% reservation for ST and 27% reservation for OBC candidates are provided in central pool seats of medical and dental courses. Besides the Graduate Medical Education Regulations, 1997 and BDS Course Regulation 2007 provide relaxations in qualifying marks for candidates belonging to SC, ST and OBC categories.
- (d) & (e): From time to time, Hon'ble Supreme Court makes observations on medical/dental education. Accordingly the Central Government in consultation with MCI/DCI and other stake holders take appropriate steps.
- (f): The Ministry of Health & Family Welfare has taken various steps to facilitate setting up of colleges in the rural and tribal dominated areas of the country by relaxing requirements of land and bed strength. Similarly, the Central Government has taken various measures to increase the other health institutions in the country.